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## MAHARASHTRA LAND REVENUE (CONVERSION OF USE OF LAND NON AGRICULTURAL ASSESSMENT) RULES, 1969

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# MAHARASHTRA LAND REVENUE (CONVERSION OF USE OF LAND NON AGRICULTURAL ASSESSMENT) RULES, 1969

In exercise of the powers conferred upon it by clauses (xvi), (xvii), (xviii), (xxxiv), (xxxvi), (xxxviii), (xxxxiv), and (lxiii) of sub-section (2) of Section 328, with Sections 44, 45, 47, 67, 68, 69, 108, 113, 114, 115 and 117 of the Maharashtra Land Revenue Code, 1966 (Mah. XLI of 1966), and in supersession of all previous rules made in this behalf and continued in force by virtue of the third proviso to Section 336 of the said Code, the Government of Maharashtra hereby makes the following Rules, the same having been previously published as required by subsection (1) of Section 329 of the said Code, namely

#### 1. Short title :-

These Rules may be called the Maharashtra Land Revenue (Conversion Of Use Of Land AndNon-Agricultural Assessment) Rules, 1969.

### 2. Definitions :-

In these rules, unless the context requires, otherwise,-

- (a) "Code" means the Maharashtra Land Revenue Code, 1966;
- 1 [(aa) "Conversion Tax" means the additional land revenue leviable under Section 47-A of the Code "]
- (b) "section" means a section of the Code;
- (c) "Planning Authority" means a Planning Authority as defined in the Maharashtra Regional and Town Planning Act, 1966.

1. Inserted by G. N., dated 15-12-1987.

#### 3. Form of application for permission to convert use of land :-

Every application for permission for conversion of use of land from one purpose to another as provided in Section 44 shall be made in the form in which Schedule I to the Collector. Where different portions of land included in the same survey number are to be converted for use for different non-agricultural purposes, the same should be clearly and separately shown in the form.

### 4. Conditions on which permission may be granted :-

- (1) Permission to convert the use of agricultural land for any non-agricultural purpose, or to change the use of land from one non- agricultural purpose to another non-agricultural purpose may be granted by the Collector after consulting the Planning Authority and such other authority as the State Government may, from time to time, direct subject to the provisions of any law for the time being in force and to the following among other conditions, that is to say -
- (a) the grant of permission shall be subject to the provisions of the Code and Rules made thereunder;
- (b) the land shall not be used for a purpose other than that for which permission is granted;
- (c) the applicant shall commence the non-agricultural use applied for within one year from the date of the order made by the Collector in that behalf; failing which, unless the said period is extended by the Collector from time to time, the permission granted shall be deemed to have lapsed;
- (d) the applicant shall be liable to pay such altered assessment as may be determined with reference to the altered use under Section 110, or as the case may be, Section 114;  $\mathbf{1}^{"}$
- (dd) Where the land is situated in any of the areas referred to in Section 47A and to which the provisions of the said Section 47A apply, the applicant shall be liable to pay the amount of conversion tax leviable under the said Section 47-A within thirty days from the grant of permission for conversion."
- (e) where permission is granted for the construction of a structure to be used for any non-agricultural purpose such structure shall, if it is within the jurisdiction of a Planning Authority, be constructed in accordance with the plan approved by the Planning Authority in that behalf, and in areas in which the provisions of Chapter III of the Bombay Highways Act, 1955, are not in force, be subject to the provisions of <sup>2</sup> "and the provisions of the development scheme or Zone Plan prepared in pursuance of the orders of the State Government and approved by the Collector or the Master Plan prepared for the purpose of clause (h) of section 2 of the Urban Land (Ceiling and Regulation ) Act, 1976, a due notice of which is given in the Official Gazette, and in the local newspaper having wide circulation in that area.

Explanation For the purposes of this clause, the expression development scheme or Zone Plan or Master Plan prepared for the purpose of clause (h) of section 2 of the Urban Land (Ceiling and Regulation ) Act, 1976, shall mean and include a plan indicating the broad outline as to how the lands are proposed to be used."

(f) any other reasonable conditions which the Collector may deem fit to impose regard being had to the sanctioned use of the land:

Provided that, in hill stations and such other localities as the State Government may specify in this behalf, where there is no Regional Plan, Development Plan or Town Planning Scheme, such permission may be granted on such conditions as are considered expedient regarding the style of the building, the period for construction and the observance of Municipal or sanitary regulation, in addition to the conditions aforesaid so far as they are applicable.

- (2) Such conditions shall be embodied in the sanad.
- 1. Added by G.N., dated 15-12-1987.
- 2. Add by G.N. of 15-12-1987.

#### 5. Conditions where permission is deemed to have been granted :-

In cases where permission for change of use of land is deemed to have been granted under sub-section (3) of Section 44, such permission shall be subject to the conditions provided in Rule 4.

### 6. Penalty for failure to intimate commencement of non-agricultural use :-

Subject to the maximum amount of penalty of Rs. 500 prescribed by sub-section (5) of Section 44, the penalty for failure, inform the date on which the change of user of land commenced as required by sub-section (4) of that section shall, if the land is used for a residential purpose, be such amount as is not less than an amount equal to two times the non-agricultural assessment of the land for the period of default; and if the land is used for any other non-agricultural purpose be such amount is not less than three times the non-agricultural assessment for the period aforesaid, as the Collector may in each case deem fit to impose.

#### 7. Grant of sanad :-

Where land is permitted to be used for non-agricultural purpose, then subject to the provisions of any law for the time being in force a sanad shall be granted to the holder thereof in the form in Schedule IV if the land is situated outside the jurisdiction of the Planning Authority, and in the form in Schedule V if the land is situated within the jurisdiction of the Planning Authority.

### 8. Penalties for unauthorised non agricultural use :-

If any land is used unauthorisedly in contravention of the provisions of Section  $44,^1$ it shall be lawful for the Collector to require the holder thereof or any person claiming through or under him to stop such unauthorised use, pay the non-agricultural assessment on the land with reference to the altered use for the entire period of such unauthorised use, and such fine not more than  $^2$  [forty] times the non-agricultural assessment on the land leviable with reference to the unauthorised altered use under the provisions of the Code, as he may fix.

- 1. Deleted by G.N.. of 3-10-1972.
- 2. Substituted by G.N. of 3-10-1972.

#### 9. Regularisation of unauthorised use :-

Where any land is used unauthorisedly in contravention of the provisions of Section 44, and the Collector is satisfied that had the holder applied for necessary permission under that section, his application would not have ordinarily been rejected on any of the grounds specified in clause (c) of sub-section (2) of Section 44, the Collector may, if, the holder so desires, and in areas falling within the jurisdiction of a Planning Authority after consulting Planning Authority, instead of taking action under Rule 8, regularise such unauthorised non-agricultural use, subject to the following terms and conditions., namely:- 1

- (i) that the holder shall pay the amount of conversion tax leviable under Section 47-A within thirty days from the date of regularisation of un-authorised non-agricultural use and shall pay non- agricultural assessment on the land with reference to the altered use since the commencement of that use, if it is not already paid under Rule 8.
- (ii) that the holder shall pay such fine not exceeding forty times the non-agricultural assessment on the land with reference to the altered use, as the Collector may fix  $^2$  if it is not already paid under Rule 8.
- (iii) that the holder shall abide by the conditions specified in Rule 4 so far as they are applicable, and such other conditions as the Collector may deem fit to impose.
- 1. Added by G.N. of 15-12-1987.
- 2. Added by G.N.. of 3-10-1972.

### 10. Continuance of offending unauthorised constructions :-

Where the unauthorised non-agricultural use cannot be regularised under Rule 9, and the Collector is satisfied that the demolition of the offending unauthorised construction is likely to cause heavy damage and serious inconvenience and hardship, he may, if the holder so desires, and in areas falling within the jurisdiction of the Planning Authority, after consulting such Planning Authority, allow such construction to stand, with the sanction of the State Government, subject to conditions (i) and (iii) in preceding rule, and the additional conditions -

- (a) that the holder shall pay a composition fee not less than fifty percent, of the cost incurred on the offending unauthorised construction or forty times the non-agricultural assessment payable on the land with reference to the altered use, whichever is greater <sup>1</sup>[and]
- (b) that the holder shall agree in writing to demolish the offending unauthorised construction without claiming compensation if after reasonable period thereafter, he is asked to do so by the Collector, in the public interest, failing which the Collector shall do so at the holder's risk and costs:

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Provided that, if the Collector having regard to the pecuniary condition of the holder is of opinion that undue hardship will be caused to the holder by the recovery of the amount of composition fee laid down in condition (a), and that the offending unauthorised construction was not constructed by the holder with the knowledge that it was unauthorised, the Collector may, with the sanction of the State Government, reduce the amount of composition fee payable by the holder under condition (a) to such extent as he may think fit.

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Explanation For the purposes of Rules 8, 9 and 10 of these rules, the expression "forty times the non-agricultural assessment on the land" means forty times the non-agricultural assessment, only on that area of the land which is under unauthorised non-agricultural use."

- 1. Added by G.N. of 16-6-1973.
- 2. Substituted by G.N. dated 15-12-1987.
- 3. Added by G.N. of I5-12-1987.

#### 11. On regulation sanad to be granted :-

When any unauthorised non-agricultural use is permitted to be continued under Rule 9 or 10, a sanad in the form in Schedule VI shall be granted to the holder.

### 12. Non agricultural assessment :-

Where land assessed to agriculture is used for non-agricultural purposes or vice versa or being assessed to one non-agricultural purpose is used for another non-agricultural purpose, the assessment fixed upon the land so used shall be altered under sub-section (2) of Section 67 of the Code and such alteration shall be made by the Collector in accordance with the provisions of the Code and these rules.

#### 13. Capitalised assessment :-

For purpose of this Code, the term "Capitalised Assessment" means an amount equal to sixteen times the assessment on the land for the time being in force.

#### 14. Maintenance of statistics of sales, etc :-

(1) The Collector shall maintain a record of all registered sales and leases, and of awards under the Land Acquisition Act, 1894, of non-agricultural lands in different blocks in an urban area in the forms in Schedules VII, VIII and IX respectively.

#### 15. Full market value how determined :-

- (1) The full market value of non-agricultural lands in an urban area in a block shall be estimated on the basis of sales, leases and awards under the Land Acquisition Act, 1894, which have taken place or declared, as the case may be,, in that block during the period of <sup>1</sup> [Five years] immediately preceding the year in which the standard of non-agricultural assessment of lands in that block is to be fixed in accordance with the following principle that is to say:-
- (a) in the case of a sale of an open plot not assessed to land revenue, the amount of sale price thereof, shall be the full market value thereof;
- (b) in the case of a sale of an open plot assessed to land revenue, the amount equal to the sale price and sixteen times the assessment shall be the full market value;
- (c) in the case of a sale of a plot with superstructure, where such plot is not assessed to land revenue of rent, an amount equal to the difference between the amount of the sale price thereof and amount of the market value of only the superstructure on the date of the sale shall be full market value;
- (d) in the case of sale of a plot with a superstructure where such plot is assessed to land revenue, an amount equal to the difference between the amount of the sale price thereof and amount of the assessment multiplied by sixteen on the one hand and amount of the market value of the superstructure on the date of the sale on the other shall be the full market value;
- (e) in the case of a long term lease or assignment of a long term lease of an open plot for a premium with a reservation of ground rent, and amount equal to the premium and sixteen times the ground rent reserved shall be the full market value;.
- (f) in the case of a term lease or assignment of a long term lease of an open plot without payment of premium, an amount equal to sixteen times the amount of rent reserved shall be the full market value.;
- (g) in the case of a long term lease or assignment of a long term lease without payment of premium of a plot with superstructure, where rent is reserved an amount equal to sixteen times the difference between the amount of the annual rent reserved and the amount of the annual letting value of the superstructure on the date of the lease shall be the full market value;
- (h) in the case of transfer of a leasehold plot with superstructure, an amount equal to the difference between the amount of the sale price and the amount of the market value of the superstructure on the date of the transfer plus sixteen times the ground rent shall be the full market value;
- (i) in the case of a plot with or without superstructure not assessed to land revenue which is acquired under the Land Acquisition Act, 1894, the amount of the value of the land (exceeding the value of superstructure, if any) declared under the award, shall be the full market value; and
- (j) in the case of a plot with or without superstructure assessed to land revenue which is acquired under the Land Acquisition Act, 1894, the amount of the value of the land (exceeding the value of the superstructure, if any) declared under the award plus sixteen times the assessment, shall be the full market value.
- (2) The transactions referred to in clauses (c), (d), (g) and (h) of sub- rule (1) shall be the basis for purposes of estimating the full market value of the land only if the Collector is of opinion that the number of transactions falling under clauses (a), (b), (e), (f), (i) and (j) of that sub-rule is either too small or is not sufficiently representative for the said purpose.
- (3) If in any block the full market value of the non-agricultural land cannot be estimated in accordance with the principles enunciated in this rule, the full market value of lands in such block shall be estimated on the basis of the sales, lease and awards, as the case may be, of similar plots in blocks adjacent to such block.
- 1. Substituted by G.N. of 16-6-1973.

### 16. Standard rate of non-agricultural assessment :-

- (1) For purpose of determining the standard rate of non- agricultural assessment, the Collector shall, on the basis of the full market value of plots ascertained in accordance with the principles enunciated in the preceding rule, first estimate the full market value of the non- agricultural land in each block separately for each of the 12[five years] immediately preceding the year in which the standard rate of non- agricultural assessment is to be fixed.
- (2) On the basis of the full market value determined for the preceding  $^{1}$ [five years] under sub-rule (1), the Collector shall estimate the full market value of land per square metre in each block.
- (3) The standard rate of non-agricultural assessment per square metre of land in each block shall be equal to 1.25 per cent of the full market value estimated under sub-rule (2).
- (4) The Collector shall submit to the State Government for approval the standard rate determined under sub-rule

- (3) through the Commissioner of the Division.
- (5) The State Government may modify the Collector's proposal in respect of the standard rate to such extent as it may deem fit.

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- (6) The standard rate approved by the State Government shall be published in the Official Gazette and such standard rate shall come into force with effect from the commencement of the relevant guaranteed period as provided for in Section 113. The standard rate shall also be put- up on the notice board in the office of the Tahsildar.
- (7) The standard rate fixed under sub-rule (3) shall remain in force for the relevant guaranteed period and thereafter be liable to be revised under Section 113 of the Code.
- 1. Substituted by G.N., dated 15-12-1987.
- 2. Substituted by G.N. dated 15-12-1987.

### 17. Revision of standard rate :-

The standard rate of non-agricultural assessment shall be liable to revision on intervals of ten years, and the provisions of Rules 15 and 16 shall apply to such revision of standard rates as they apply to the fixation of standard rates

#### 18. Fixation of non agricultural assessment on individual plots :-

The actual assessment of individual plots in each block shall be fixed by the Collector on the basis of the standard rate for the time being in force in that block, having regard to the specific non-agricultural purpose for which the land is used as provided in sub-section (1) of Section 114; subject to the reduction or increase of 15 per cent as provided in sub-section (3) thereof. In fixing such actual assessment, the amount of assessment shall be rounded off to the nearest multiple of ten, less than five paise being disregarded, and five paise and more being regarded as ten paise.

### 19. Assessment leviable on land within compounds :-

Non-agricultural assessment in respect of land used for residential purpose shall be levied on that area of the land within a compound which is built upon and also on the area that is required to be left open in relation to the area so built upon according to any law for the time being in force.

### 20. Reimposition of agricultural assessment :-

- (1) Except in cases where agricultural lands are transferred under the provisions of the relevant tenancy law for purposes of non- agricultural use, where any holding, which has been assessed, or of which the assessment has been altered for any non-agricultural use is used for agriculture only, the Collector may, on the application of the holder, withdraw the non-agricultural assessment, and impose either the old agricultural assessment, if any, if the settlement period has not expired; or may, in other cases, impose an agricultural assessment equivalent to that imposed on other similar agricultural lands in the vicinity of such holding.
- (2) Such agricultural assessment shall commence from the first day of the agricultural year next following and shall be subject to the same conditions as to periodical revision, and the same rules and provisions of law as if they had been imposed at the ordinary revenue settlement of the village in which the land is situated.

## 21. Assessment under Section 68 :-

Where land held or used for any non-agricultural purpose is assessed under the provisions of Section 68, such assessment shall be fixed and revised by the Collector  $^{1}$  in accordance with the provisions of Chapter VII of the Code and these rules.

1. Deleted by G.N. of 16-6-1973.

#### 22. Exemption :-

- (1) For the purposes of clause (1) of Section 117, lands used by an agriculturist for extracting or canning fruit juice, gur making, oil pressing, cotton ginning or paddy husking or other similar purposes from the produce of his own fields shall be deemed to be used for occupations subsidiary or ancillary to agriculture.
- (2) Lands used for hospitals, hostels, play grounds, parks and gardens, office premises of local authorities and gymnasiums or for roads, paths and lanes set apart in layouts, for the benefit of all citizens without distinction of religion, race, sex, place of birth or any of them shall be exempt from the payment of non-agricultural assessment so long as they are used for any of the said purposes and for no other purposes and yield no profit to private individuals or to any person.
- (3) In the case of building sites held by Co-operative Housing Societies or the Housing Board which are not built upon, no non- agricultural assessment shall be levied for the three years subsequent to the date on which possession of the lands was taken or till the date on which non-agricultural use of the land begins, whichever is later.

### 23. Map showing non agricultural areas :-

(1) Each Collector shall maintain in his office and from time to time as required renew or bring up-to-date a map of

his district upon which it shall be clearly shown by distinct colours or otherwise as may be convenient, the urban and non-urban areas in the district in accordance with clause (42) of Section 2 of the Code, the area classified as Class I and II villages in non-urban areas under Section 110 and the blocks for different non-agricultural uses in urban areas constituted under Section 111.

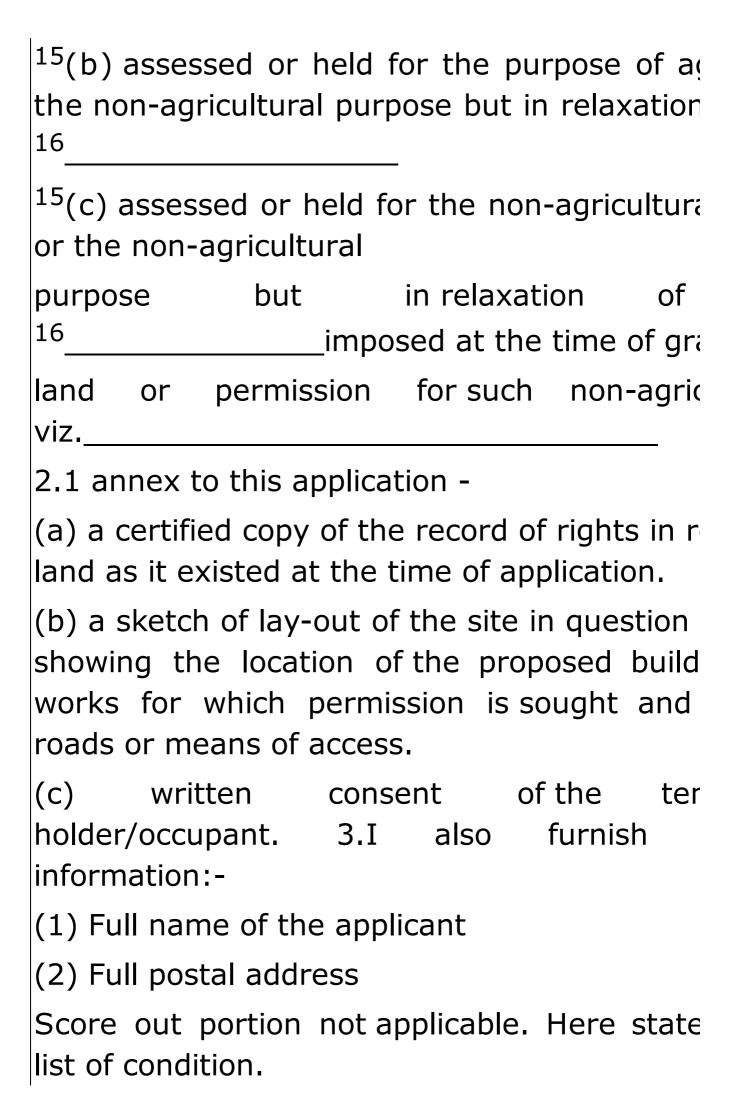
- (2) When an area is very small, or when its limits intersect a village in an intricate way, insets on a larger scale or a supplementary file of village maps shall be provided.
- (3) Whenever any area is brought under a different class or rate by a fresh order, the map shall be corrected and the authority for the change noted over the Collector's signature on the map.
- (4) Each Tahsildar shall similarly maintain a map of his taluka with similar supplements which shall be similarly corrected and endorsed by the Collector, at each change.
- (5) These maps shall be open to public inspection free of charge during all office hours.

#### 24. Delegation of powers :-

The powers conferred upon the Collector under these rules may also be exercised by a Sub-Divisional Officer.

SCHEDULE 1 SCHEDULE

SCHEDULE
(See Rule 3)
(See Rule 3)
Form of application under sub-section (1) of Section 44 of the Maharashtra Land Revenue Code, 1966
To,
The Collector of
The Sub-Divisional Officer,
The Tahsildar, Sir,
I!
at
Talukain
hereby apply for permission to
use the land described below which is -
15(a) assessed or held for the purpose of a to the purpose of a form of



- (3) Occupation
- (4) Village taluka and district where the land i
- (5) Survey No., Hissa No., area and assessithe land.

(6)	Area	of	the	site	out of	(5)	above	Pur
prop	oosed	to b	oe us	sed. S	Sq. met	re fo	r Resid	entia
							Ind	ustria

Commercial\_\_\_\_\_

Any other non-agricultural purpose.

- (7) Whether the applicant is superior holder land or occupant Class I or Class II or a Government lessee.
- (8) Present use of the land and whether exists thereon and if so, its use.
- (9) Whether the land is situated or included -
- (a) in municipal area;
- (b) in City Surveyed area;
- (c) in the notified Regional Plan: Developme Town Planning Scheme under the Maharash and Town Planning Act, 1966;
- (d) in or near a cantonment area;
- (e) near Air-port or a Railway station or a Ra

Jail or prison or local public office or cremat ground. If so, its approximate distance therefore 546

- (10) Where electrical high transmission line the land and if so, what is distance there proposed building or other works.
- (11) Is the land under acquisition, if so, state
- (12) Is there a road from where the la accessible? State the name of the road, and Highway, Major district road or village road. distance of the proposed building or other w center of the road?
- (13) If there is no road adjoining the lan proposed to provide for access to the site?
- (14) Was a similar application made in the pagricultural use of this land and was it rejecte If yes, why?

I solemnly affirm that the information given at the best of my knowledge and belief.

Place	_
Date	_ Signature of Ar
(To be filled in by Revenue O	fficer)

(See Rule 4(I)(e)]

[Provision for construction of buildings between boundary of a road and building line and controlline in areas on which Chapter III of the Bombay Highway Act, 1955 is not in force

- 1. Subject to the provisions of this schedule, I person shall without the previous permission i writing of the Collector -
- (a) upon any land lying between boundary of road and building line specified under clause 2 erect any structure or materially alter any

existing structure or change user of land;

- (b) upon any land lying between building line, and the control line specified under clause 2 erect any structure for any industrial or commercial purpose including cinema houses which attract large number of vehicles.
- 2. As respects the class of roads specified in column 2 of the table hereto, the building line and control line measured from the centre of any such road shall in any urban or industrial area be as specified in columns 3, 4. 5 and 6 and in any non-urban excluding industrial are specified in columns 7 and 8 of the table again each such class of road:

Provided that, at curves on each such road, the building line shall be set at an increased distatequal to 20 per cent, of building line specified aforesaid.

TABLE						
	Urban	or indu	ıstrial	areas		
	Within	actual	On Approaches to u Arias	urban or industrial	Non-u exclud indust areas	dinç

	Class of		Control				
SrNo.1	road 2	Building Line	line	Building Line	Control Line	Build-ing Line	Con-troll
		М	M	М	М	М	М
$\ 1.$	National	24.38	36.58	30.48	45.72	30.48	67
	High-						
	ways						
	and						
	State						
	High-						
	ways.						
2.	Major	24.38	36.58	24.38	36.58	30.48	46
	District						
	Road						
3.	Other	12.19	18.29	15.24	22.86	15.24	30
	District						
	Roads						
4.	Village	9.14	13.72	12.19	18.29	12.19	24
	Roads.						

SCHEDULE 3
Building Regulations

#### SCHEDULE 4

Form of Sanad to be granted to the holder of land situated outside the jurisdiction of Planning Authority

(See Rule 7)

SCHEDULE 4

(See Rule 7)

Form of Sanad to be granted to the holder of land situated outside the jurisdiction of Planning Authority

WHEREAS an application has been made to the Collector of

\_\_\_\_\_\_(hereinafter referred to as "the Collector" which expression shall include any officer whom the Collector shall appoint to exercise and perform his powers and duties under this grant) under Section 44 of the Maharashtra Land Revenue Code, 1966 (hereinafter referred to as "the said Code", which expression shall where the context so admits include the rules and orders thereunder) by

the superior holder/occupant		being	
	:/tenant of Survey No	in the village of	in the
	for permission to use for	the plo	ext so admits, include his heirs, executo of of land (hereinafter referred to as the "s
on the site plan annexed he less.	ereto, forming part of surv	/ey numberand measo	uringbe the same a little more
Now, this is to certify that th thereunder, and on the follow		e said plot is hereby granted, subject	to the provisions of the said Code, and re
1. Levelling and clearing of particular non-agricultural pu	· · ·	shall be boupd to level and clear th	e land sufficiently to render suitable for
for which permission is grant	ed and to prevent in sanitate	ary conditions.	
	ite of		of the said plot shall pay to Government annual assessment of Rup
the guaranteed period expir time, be fixed by the Collector	= -	_and on expiry of the said period, s	such revised assessment may, from time
2-A. The applicant shall pay t	to the Government, the an	nount of	
conversion tax, if any, leviab	ole under Section 47A withi	in thirty days from the grant of perm	uission."]
		housing society or the Maharashtra is permissible under sub-rule(3) of F	Housing Board, it shall be entitled to s Rule 22.
		building erected or tobe erected the	reon for any purpose other than (here ir rious sanction of the Collector.
4. The applicant shall within	one year from the date he	reof,	
extended by the Collector fr	om time to time the perm under any other law shall	nission granted shall be deemed to l	ription, failing which unless the said perion have lapsed and where there are no buil and thereto duly comply in every respect
clauses of Appendix II hereto	o.		
5. The applicant shall pay all	taxes, rates and cesses le	viable on the said land.	
Building time limit.Liability fo	or rates.		
the applicant may be liable	under the provisions of		hout prejudice to any other penalty to work in the occupation of 'the applicant 2, such fine as he may direct].
building or structure erected Collector, and on such remov	d or used contrary to the val or alteration not being	provisions of this grant within suc	or to direct the removal or alteration of th time as is specified in that behalf by e, he may cause the same to be carried nue
7 (	the grant shall be subject t	to the provisions of the said Code and	d the rules thereunder.
/. Save as herein provided,			
EDULE 5			
EDULE 5		SCHEDILE 5	
EDULE 5 EDULE		SCHEDULE 5	
EDULE 5 EDULE e Rule 7)  Whereas an application ha		(See Rule 7)	
Whereas an application ha expression shall include any under Section  44 of Maharashtra Land Revadmits include the rule holder/occupant/tenant	officer whom the Collectory venue Code, 1966 (hereing s and orders hereund	(See Rule 7) ollector of(herein or shall appoint to exercise and perf	which expression shall where the contents of the superior of t
Whereas an application ha expression shall include any under Section  44 of Maharashtra Land Revadmits include the rule holder/occupant/tenant district	officer whom the Collector venue Code, 1966 (hereing s and orders hereund of Survey No ereinafter nt" which expression shall	(See Rule 7)  ollector of(herein or shall appoint to exercise and perform after referred to as "the said Code" der) byinhabitarin the	which expression shall where the content ofbeing the supertaluka oftaluka
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Whereas an application ha expression shall include any under Section  44 of Maharashtra Land Revadmits include the rule holder/occupant/tenant district(horeassigns) for permission to us (hereinafter referred to as the plan annexed hereto, forming part of the SAND whereas the	venue Code, 1966 (hereing sond orders hereund of Survey No ereinafter ht" which expression shall be for he "said plot") described in Municipal	(See Rule 7)  ollector of(herein or shall appoint to exercise and performance after referred to as "the said Code" der) byinhabitarin the  I where the context so admits inclupurposes of plot of land an Appendix I hereto, and indicated beand measuringbe	village oftaluka of ude his heirs, executors, administrators by the letterson the

the said Code and on the following conditions, namely:-

(1) The applicant shall be bound to level and clear the land sufficiently to render suitable for the particular non-agricultural purpose for which permission is granted and to prevent in sanitary conditions. 30["(2) The Applicant in lieu of the assessment heretofore leviable in respect of the said plot shall pay to Government on the day of
guaranteed period expiring on 31st July, 19and on expiry of the said period, such revised assessment as may, from time to time, be fixed by the Collector under the said Code";
"(2-A) The applicant shall pay to the Government, the amount of conversion tax, if any, leviable under Section 47A within thirty days from the grant of permission."]
(3) The applicant shall not use the said land and building erected or to be erected thereon for any purpose other than - (Here insert the specific purpose for which the permission is granted) without the previous sanction of the Collector.
The applicant shall duly comply with the condition contained in Appendix II hereto
(4) The applicant shall within one year from the date hereof, commence on the said plotof a substantial and permanent description, failing which unless the said period is extended by the Collector from time to time, the permission granted shall be deemed to
have lapsed.
(5) The applicant shall pay all taxes, rates and cesses leviable on the said land.
(6) (a) If the applicant contravenes any of the foregoing conditions, the Collector may, without prejudice to any other penalty to which the applicant may be liable under the provisions of the said Code continue the said plot in the occupation of the applicant on payment of such fine, and assessment as he may direct.
(b) Notwithstanding anything contained in sub-clause (a) it shall be lawful for the Collector to direct the removal or alteration of any building or structure erected or used contrary to the provisions of this grant within such time as is specified in that behalf by the Collector, and on such removal or alteration not being carried out within the specified time, he may cause the same to be carried out, and recover the cost of carrying out the same from the applicant as an arrear of land revenue.
(7) Save as herein provided, the grant shall be subject to the provisions of the said Code and the rules thereunder.
HEDULE 6  m of Sanad to be granted to the holder on regularisation of unauthorised non-agricultural use

	HEDULE 6 m of Sanad to be granted to the holder on regularisation of unauthorised non-agricultural use
(Se	ee Rule 11)
	SCHEDULE 6
	(See Rule 11)
	Form of Sanad to be granted to the holder on regularisation of unauthorised non-agricultural use
	Whereas, the applicant being the superior holder/occupant/tenant of
	Survey Noof the villageof talukahas usedpurposes without the permission of the Collector of(hereinafter referred to as "the
	Collector") being first obtained as required by Section 44 of Maharashtra Land Revenue Code, 1966 (hereinafter referred to as "the said Code"), the plot of land indicated by the letterson the site plan hereto annexed, forming part of the said Survey No and
	measuringbe the same, a little more or less, and has thereby become liable to the penalties prescribed by Section 45 of the said Code; And whereas, the applicant has applied for permission to remain in possession of and to continue to use the aforesaid plot of land forpurposes;
	And whereas, the Collector is authorised under clause (b) of Section 47 of the said Code, to grant the permission applied for, subject to the provisions of the said Code and rules and orders thereunder and to the terms and conditions hereinafter contained.
	Now, this is to certify that permission to use for
	purposes, the said plot is hereby granted subject to the provisions of the said Code, and the rules made thereunder and on the following conditions,
	(1) The applicant shall pay such composition fee as may be fixed by the Collector under the Maharashtra Land Revenue (Conversion of use of Land and non-agricultural Assessment) Rules, 1969.
	32["(2) The Applicant in lieu of the assessment heretofore leviable in respect of the said plot shall pay to Government on the day of in each year an annual assessment of Rs
	(Rupees and on expiry of the said period, such revised assessment as may, from time to time, be fixed by the Collector under the said Code";
	(2-A) The applicant shall pay to the Government, the amount of conversion tax, if any, leviable under Section 47A within thirty days from the grant of permission."]
	(3) The applicant shall not use the said land and building erected or to be erected thereon for any purpose other than -(here insert the specific purpose for which the permission is granted) without the previous sanction of the Collector.
	(4) The applicant shall duly comply in every respect with the building regulation contained in clauses of the Appendix hereto.
	(5) The applicant shall pay all taxes, rates and cesses leviable on the said land.
	33 [(6) The applicant shall agree in a legal binding manner to demolish the offending unauthorised construction without claiming compensation whenever after the expiry of a reasonable period he is asked to do so by the Collector failing which the Collector will do so at the applicant's risk and costs.

- (7) (a) If the applicant contravenes any of the foregoing conditions, the Collector may, without prejudice to any other penalty to which the applicant may be liable under the provisions of the said Code and rules thereunder continue the said plot in the occupation of the applicant 34[ on the payment of such assessment and subject to sub-section (2) of Section 329 of the said Code, such fine, as he may direct.]
- (b) Notwithstanding anything contained in sub-clause (a) it

shall be lawful for the Collector to direct the removal or alteration of any building or structure erected or used contrary to the provisions of this grant within such time'as is specified in that behalf by the Collector, and on such removal or alteration not being carried out within the specified time, he may cause the same to be carried out and recover the cost of carrying out the same from the applicant as an arrear of land revenue.

(8) Save as herein provided, the grant shall be subject to the provisions of the said Code and the rules thereunder.

APPENDIX
(The numbers of the conditions which are applicable should be entered in condition 4 of the grant; and special conditions should be inserted in continuation.)
1. The applicant may build on the area marked on the map annexed, and shall leave the remaining area of the said plot as an open space.
2of the said plot shall be left open to the sky.
3. Any latrine, cesspool or stables constructed on the said plot shall, if any place shall have been set apart in the map annexed for such purpose, be constructed, in such place and not elsewhere.
4. No building shall be erected in the said plot more than metres in height.
5. The building erected on the said plot shall be used forpurposes only.
6. No building erected on the said plot shall be used as a shop 35 or a factory 33or as a place for carrying on an offensive trade.
7. The grant shall be subject to the following conditions -
(a)
(b)
In witness whereof the Collector of has hereunto set his hand and the seal of his office on behalf of the Governor of Maharashtra; and the applicant has also hereunto set his hand this day the of 19
(Signature of applicant.)
(Signatures and Designations of witnesses.)
(Signature of Collector)
[Seal of the Collector]
(Signatures and designations of witnesses.)
We declare that A.B. who has signed this sanad is, to our personal knowledge, the person he represents himself to be, and that he has affixed his signature hereto in our presence.
(Signed)

## SCHEDULE 7 Register of Sale Transactions of Non agricultural Land

(See Rule 14)											
Register of Sale Transactions of Non agricultural Land											
Block No	Tov	vn	Taluka	District							
				Details of sa	le transaction						
Year	Date Transaction	Name and father's name of vendor	Name and father's name of vendees	Plot No./ Survey No.	Revenue assessed or ground rent paid	Area sold	Sal Pri				
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)				
					Rs.	Hectares	Rs				

SCHEDULE 8 SCHEDULE

(See Rule 14)

(See Rule 14)

SCHEDULE -VIII

(See Rule 14)

Register of Lease Transactions of Non-agricultural Land												
	Block NoTown											
Taluk	Taluka District											
						Details of lease	transaction					
Year	Date of		ne and father's ne of lessor	Name and fat name of lesse		No./ Survey	Revenue assessed or ground rent paid	Area leased out	Remark			
(1)	lease (2)		(3)	(4)		(5)	(6)	(7)	(8)			
							Rs.	Hectares	Rs.			
SCHEDULE SCHEDULE (See Rule	E				SCHEDULE I	×						
Register	r of Awards d	leclared	d in respect o		(See Rule 14	)	Acquisition Act,	1894				
Block No.	To	wn	Taluka	Dist	rict							
				Det	ails of the la	nd acquired						
Year	Year Date of issue of notification under Section 4 of the Land Acquisition Act  Date of issue of notification under Section 4 of the Land Acquisition  Act  Plot No. or Revenue assessed or ground rent paid  Areas Acquired  Areas land declared under the award time of acquisition  Act  Value of the land declared under the award time of acquisition											
1			4	5	6	7	8	9				